

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Eleventh REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Eleventh Lok Sabha

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eleventh Lok Sabha)

EIGHTH REPORT

(Presented on 7-5-1997)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eighth Report.

2. The Committee met on 5 May, 1997 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294 (1) (a) of the Rules of Procedure:

1. The Constitution (Amendment) Bill, 1997 (*Amendment of article 171*) by Shri K.C. Kondaiah.
2. The Constitution (Amendment) Bill, 1997 (*Amendment of article 217*) by Shri Mahabir Lal Viswakarma.
3. The Constitution (Amendment) Bill, 1997 (*Insertion of new article 151A, etc.*) by Shri G.A. Charan Reddy.

II. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

III. Allocation of time under rule 294(1) (e) of the Rules of Procedure to the resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, 9 May, 1997.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

1. The Constitution (Amendment) Bill, 1997 (*Amendment of article 171*) by Shri K.C. Kondaiah.

The Bill seeks to amend article 171 of the Constitution with a view to providing that persons who have rendered social service or associated themselves in the fields of literature, education, art, science, cinema, medicine and law for a period of ten years shall be eligible to be nominated as members to the Legislative Council of a State by the Governor of that State.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

2. The Constitution (Amendment) Bill, 1997 (*Amendment of article 217*) by Shri Mahabir Lal Viswakarma, ~~1997~~.

The Bill seeks to amend article 217 of the Constitution with a view to providing that any person who has for at least ten years been a member of the Indian Legal Service shall also be eligible for appointment as judge of a High Court.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

3. The Constitution (Amendment) Bill, 1997 (*Insertion of new article 151A, etc.*) by Shri G.A. Charan Reddy.

The Bill seeks to amend the Constitution with a view to providing for the establishment of an independent Investigation Commission for the purpose of inquiring into any crime or allegation of any crime in the nature of corruption or misuse of power or any irregularity in all organisations under the control of the Union or of a State.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to eleven Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the Access to Information Bill, 1997 by Shri Sanat Mehta be placed in category 'A'.

The Committee further recommend that the remaining ten Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in the Appendix.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to resolutions as follows:—

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|--|---------|
| (1) Resolution by Shri S.P. Jaiswal regarding steps to curb criminalisation of politics. | 2 hours |
| (2) Resolution by Shri Mohan Rawale regarding steps to curb subversive activities of foreign agencies. | 2 hours |

Recommendations

7. The Committee recommend that-

- (i) Sarvashri K.C. Kondaiah, Mahabir Lal Viswakarma and G.A. Charan Reddy be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;
5 May, 1997

15 Vaisakha, 1919 (Saka)

SURAJ BHAN,
Chairman,
Committee on Private Members' Bills
and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and Member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Mother's Lineage Bill, 1996 by Shrimati Sumitra Mahejan.	111 of 1996	B	2 hours
2.	The Provision of Communication Facilities in Every Village Bill, 1997 by Dr. T. Subbarami Reddy.	29 of 1997	B	2 hours
3.	The Youth Welfare Bill, 1997 by Dr. T. Subbarami Reddy.	24 of 1997	B	2 hours
4.	The Cotton Growers (Benefit) Bill, 1997, by Shri R. Sambasiva Rao.	42 of 1997	B	2 hours
5.	The Constitution (Amendment) Bill, 1997 (<i>Amendment of article 324</i>) by Shri R. Sambasiva Rao.	28 of 1997	B	2 hours
6.	The Access to Information Bill, 1997 by Shri Sanat Mehta.	35 of 1997	A	2 hours
7.	The Prevention of Corruption (Amendment) Bill, 1997 (<i>Amendment of sections 2 and 19</i>) by Shrimati Meira Kumar.	40 of 1997	B	2 hours
8.	The Compulsory Registration of Religious Conversions Bill, 1997 by Shri Kashiram Rana.	34 of 1997	B	2 hours
9.	The Declaration and Public Scrutiny of Assets of Ministers and Members of Parliament Bill, 1997 by Shri Kashiram Rana.	32 of 1997	B	2 hours
10.	The Unemployment Allowance Bill, 1997 by Shri R. Sambasiva Rao.	43 of 1997	B	2 hours
11.	The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 1997 (<i>Amendment of section 16</i>) by Shri Ram Naik.	33 of 1997	B	2 hours